

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
STARRED QUESTION NO. 160
TO BE ANSWERED ON 13.03.2025**

RIGHTS OF DOMESTIC WORKERS

160. # SHRI MAHENDRA BHATT:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that domestic workers have become a necessary workforce today and they all are becoming the victims of exploitation by their employers and agencies;**
- (b) whether the Supreme Court has given any direction to enact a law to protect the rights of domestic workers; and**
- (c) whether Government proposes to enact a law, if so, the details thereof?**

ANSWER

**MINISTER OF LABOUR AND EMPLOYMENT
(DR. MANSUKH MANDAVIYA)**

(a) to (c): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO. *160 FOR REPLY ON 13.03.2025 RAISED BY SHRI MAHENDRA BHATT REGARDING RIGHTS OF DOMESTIC WORKERS.

(a) to (c): Ministry of Labour & Employment has launched on 26th August, 2021 the eShram portal which is a National Database of the Unorganised Workers, including domestic workers, seeded with Aadhaar. The portal has been made available to the States/ UTs for registration of various categories of unorganized workers on eShram portal. The portal is meant to register and support the unorganized workers by providing them Universal Account Number(UAN) on a self-declaration basis. As on 04.03.2025, over 30.68 crore unorganized workers, including domestic workers, are registered on eShram.

In keeping with the vision of the Budget Announcement, 2024- 25, on developing eShram as a "One-Stop-Solution" for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram-"One-Stop-Solution" on 21st October 2024. eShram-"One-Stop-Solution" entails integration of different social security/welfare schemes at single portal i.e. eShram. This enables unorganised workers, including domestic workers, registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

So far, 13 schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PM-SVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), National Family Benefit Scheme (NFBS), Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Awas Yojana - Gramin (PMAY-G), Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana - Urban (PMAY-U) and Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY).

State Governments regulate the conduct of private placement agencies, if necessary, by making their own Policy/ Act in this regard.

Recently, The Hon'ble Supreme Court of India in its judgment dated 29.01.2025 in Criminal Appeal No. 441/2025 and Criminal Appeal No. 442/2025, has directed, inter-alia, that the "Ministry of Labour and Employment in tandem with the Ministry of Social Justice and Empowerment, the Ministry of Women and Child Development, and the Ministry of Law and Justice, to jointly constitute a Committee comprising subject experts to consider the desirability of recommending a legal framework for the benefit, protection and regulation of the rights of domestic workers".

The Unorganised Workers' Social Security Act, 2008, subsumed in the Code on Social Security, 2020, provides for social security for unorganized workers including domestic workers. In the Code on Social Security, 2020, the Central and State Governments are mandated to formulate suitable social security and welfare schemes for unorganized workers including domestic workers.
